

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Appeal (SJ) No.208 of 2021

Sunil Das ... .. Appellant  
Versus  
The State of Jharkhand ... .. Respondent

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CORAM: HON'BLE MR. JUSTICE RAJESH KUMAR

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For the Appellant : Mr. Himanshu S. Pandey, Adv.  
For the State : Mr. M.K. Mishra, APP

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The matter was taken up through Video Conferencing. Learned counsel for the parties had no objections with it and submitted that the audio and video qualities are good.

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I.A. No.2828 of 2021

05/06.09.2021: This interlocutory application has been filed for condonation of delay of 534 days in filing the present criminal appeal.

In view of the statements made in the interlocutory application, the delay in filing the appeal, is hereby, condoned.

The aforesaid interlocutory application stands allowed.

Cr. Appeal (SJ) No. 208 of 2021

**Admit.**

Issue notice.

Call for the Lower Court Records.

Prayer for bail shall be considered after receipt of Lower Court Records.

(Rajesh Kumar, J.)